

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20197 of 2014

(Arising out of Order-in-Original No. 21/2013-Commr. dated 18.10.2013 passed by the Commissioner of Customs, Bangalore.)

Shri D. Shankar, Proprietor

M/s. Multilink Logistics India Pvt. Ltd.
No.118, Ganapathy Nilayam,
3rd Floor, Avinashi Road,
Tirupur - 641 603.

Appellant(s)

VERSUS

The Commissioner of Customs

Queens Road,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K. Vishwanath, Authorised Representative for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20241 /2024

DATE OF HEARING: 04.04.2024

DATE OF DECISION: 04.04.2024

PER : D.M. MISRA

None present for the appellant despite notice. The matter had been adjourned from 10.01.2024 onwards. It seems that the appellant is not serious to prosecute this appeal before this Forum. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**